

(4)

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 19<sup>th</sup> day of *March*, 2007.

**ORIGINAL APPLICATION NO. 151 OF 2007**

**HON'BLE MR. K.S. MENON, MEMBER- A.  
HON'BLE MR. S.K. DHAL, MEMBER- J.**

Jamuna Prasad, S/o Late Ram Dhani,  
R/o C 6/ 10, Sector- 31, Noida,  
Distt. Gautam Budha Nagar.

.....Applicant.

**VER S U S**

1. Union of India through the Secretary,  
M/o Communication, D/o Posts, Dak Bhawan,  
Sansad Marg, New Delhi.
2. The Sr. Superintendent of Post Offices,  
Ghaziabad Division, Ghaziabad .
3. Sri Ram Janam, Inquiry Officer, Sr. Post Master,  
Ghaziabad (U.P.).

.....Respondents

|                              |                   |
|------------------------------|-------------------|
| Counsel for the Applicant:   | Sri A.K. Pandey   |
| Counsel for the Respondents: | Sri Sumitra Singh |

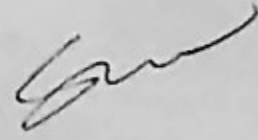
**ORDER**

**BY HON'BLE MR. K.S. MENON, AM**

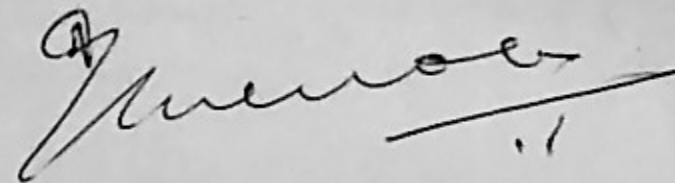
It is submitted by the learned counsel for the applicant that both the departmental proceedings as well as criminal proceedings have been initiated against the applicant and in view of the Article 81 of Vol. 6 part III of Manual, if the criminal proceeding as well as departmental proceedings have been initiated on the same facts of the case, the

departmental proceedings may be kept in abeyance<sup>till finalisation of the criminal proceedings</sup>. Therefore, the counsel for the applicant submits that a direction may be issued to the respondents to consider and decide the representation of the applicant, if so filed, in the light of aforesaid provisions of manual referred to above.

2. Considering the aforesaid submissions made by the applicant, the O.A is disposed of with a direction to the applicant to file a representation within 10 days from the date of receipt of copy of order, which, the respondent No. 2 i.e. Sr. Superintendent of Post Offices, Ghaziabad Division, shall consider and decide the same within a period of one week from the date of submission of representation alongwith copy of this order. The departmental proceedings, if any, will be kept in abeyance till the disposal of representation.



MEMBER- J.



MEMBER- A.

/Ananad/